

ITEM NO.301

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No. 48/2024

SHRI HEMANT SOREN

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(IA No. 27185/2024 - EXEMPTION FROM FILING O.T.

IA No. 27128/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 27184/2024 - PERMISSION TO FILE AMENDED WRIT PETITION

IA No. 26939/2024 - STAY APPLICATION)

Date : 02-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Dr. A. M. Singhvi, Sr. Adv.  
Mr. Arunabh Chowdhury, Sr. Adv.  
Mrs. Pragya Baghel, AOR  
Mr. Jayant Mohan, Adv.  
Ms. Aparajita Jamwal, Adv.  
Mr. Vishal Banshal, Adv.  
Mr. Karma Dorjee, Adv.  
Mr. Dechen W. Lachungpa, Adv.  
Mr. Amit Bhandari, Adv.

For Respondent(s) Mr. S. V. Raju, ASG  
Mr. Kanu Agarwal, Adv.  
Mr. Zohaib Hossain, Adv.  
Mr. Anam Venkatesh, Adv.  
Mr. Kshitiz Agrawal, Adv.  
Mr. Vinayak Sharma, Adv.  
Mr. M. K. Maroria, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

We are not inclined to entertain the present writ petition

under Article 32 of the Constitution of India and leave it open to the petitioner - Shri Hemant Soren to approach the jurisdictional High Court under Article 226 of the Constitution of India.

We are informed that the petitioner - Shri Hemant Soren has already preferred a Writ Petition under Article 226 of the Constitution of India before the High Court of Jharkhand, which petition is pending.

Our attention is drawn to the record of proceedings dated 18.09.2023 passed in Writ Petition (Crl.) No. 378 of 2023 titled "*Shri Hemant Soren v. Union of India & Anr.*", which was filed by the petitioner - Shri Hemant Soren under Article 32 of the Constitution of India but was withdrawn with liberty to approach the High Court.

Learned Senior Advocates appearing for the petitioner state that the writ petition preferred before the High Court of Jharkhand requires amendment. It will be open to the petitioner - Shri Hemant Soren to amend the said writ petition.

It will be also open to the petitioner - Shri Hemant Soren to request for an expeditious hearing and disposal of the writ petition, which request will be considered sympathetically.

Recording the aforesaid, the writ petition is dismissed as not entertained.

We clarify that we have not made any comments on merits.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR